The Prisons (Delhi Amendment) Act, 1956

Act 6 of 1956

Keyword(s):
Prisons Act, 1894
THE PRISONS (DELHI AMENDMENT) ACT, 1956  
(ACT NO. 6 OF 1956)  
ARRANGEMENTS OF SECTIONS  

1. Short title and commencement.  
2. Amendment of Section 46, Act IX of 1894.  
3. Amendment of Section 47, Act IX of 1894.  
4. Amendment of Section 50, Act IX of 1894.  
5. Amendment of Section 51, Act IX of 1894.  
THE PRISONS (DELHI AMENDMENT) ACT, 1956

(Act No. 6 of 1956)

[16th May, 1956]

An Act to amend the Prisons Act, 1894, in its application to the State of Delhi.

Be it enacted by the Delhi State Legislative Assembly in the Seventh Year of the Republic of India as follows:

1. (1) This Act may be called the Prisons (Delhi Amendment) Act, 1956.

(2) It shall come into force on such date as the Chief Commissioner may, by notification in the official Gazette, appoint.

2. In section 46 of the Prisons Act, 1894 (hereinafter referred to as the principal Act)—

(i) sub-section (12) shall be omitted;

(ii) in the proviso the words “or to whipping” shall be omitted.

3. In sub-section (1) of section 47 of the principal Act, clause (4) shall be omitted.

4. In sub-section (1) of section 50 of the principal Act, the words “or of whipping” shall be omitted.

5. In sub-section (2) of section 51 of the principal Act, the words “and, in the case of offences for which whipping is awarded, the Superintendent shall record the substance of the evidence of the witnesses, the defence of the prisoner, and the finding with the reasons therefor” shall be omitted.

6. Section 53 of the principal Act is hereby repealed.

---